

Unsafe residential/commercial buildings in Delhi

2004. SHRI RAJ BABBAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has identified unsafe and dangerous residential/commercial buildings in Delhi;

(b) if so, the details thereof, district-wise;

(c) the steps taken by Government to demolish these buildings;

(d) whether Government proposes to carry out any fresh survey to identify unsafe/dangerous buildings including fixing the responsibility of officers of MCD and Delhi Police; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b)

(i) The North Delhi Municipal Corporation has informed that as per survey carried upto 14.07.2017, it has identified 14 number of houses as dangerous.

(ii) The South Delhi Municipal Corporation has informed that one residential building, in the west zone of SDMC has been found unsafe.

(iii) The East Delhi Municipal Corporation has informed that two buildings have been identified as dangerous as per survey conducted by it.

(iv) The Delhi Development Authority (DDA) has informed that there is no unsafe residential/commercial building in the area under its jurisdiction.

(v) The New Delhi Municipal Council (NDMC) has informed that 124 number of buildings have been found unsafe/dangerous.

(vi) The Central Public Works Department (CPWD) has informed that 2297 buildings have been identified as unsafe residential buildings in Delhi.

(c) to (e) The three municipal corporations, NDMC and CPWD intimated that every year the survey of unsafe/dangerous buildings is carried out and necessary action for demolition of the same is undertaken. This is a continuous process every year and corrective action is taken.

Atrocities against students from North-Eastern States

2005. SHRI RAJ BABBAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether atrocities against people particularly students from North-Eastern States have been reported from various parts of the country particularly in Delhi and NCR region; and

(b) if so, the details of such incidents reported during the last three years and current year, year-wise and action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) According to information made available from the States, they do not keep a separate record of attacks on students and youth from North East. However, the details of cases of crime against people, including students, from North East registered by Delhi Police during the last three years and the current year (upto 15.07.2017) and action taken are as under:

Year	No. of cases reported	Present status					
		Pending Investigation	Pending Trial	Untraced	Cancelled	Acquittal	Conviction
2014	280	13	130	105	17	09	06
2015	295	38	95	146	08	06	02
2016	230	113	60	51	02	03	01
2017 (upto 15.07.2017)	91	91	00	00	00	00	00
TOTAL	896	255	285	302	27	18	09

Reconstitution of NDMA

2006. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Disaster Management Authority (NDMA) has been reconstituted, if so, the names of the members along with their profile;

(b) will the newly constituted NDMA be more effective than the earlier one, if so, how; and

(c) what were the circumstances that necessitated the lowering of the status of the members of NDMA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) No, Sir.

(b) Question does not arise.

(c) Report of the Task Force constituted by the Government of India to suggest amendment in the Disaster Management Act, 2005 indicated towards top-heavy structures